

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION  
COMPANY PETITION NO. 479 OF 2011

In the matter of The Companies Act,  
I of 1956;

And

In the matter of M/s. Mission Vivacare  
Limited (In Liquidation)

**SALE NOTICE**

Pursuant to the orders of the Hon'ble High Court, Bombay dated 07/03/2018, passed on OLR. No. 49 of 2018 dated 08.12.2017 in the matter of M/s. Mission Vivacare Limited (In Liquidation), offers are invited in sealed covers from the intending purchasers along with a Demand Draft / Pay Order duly drawn in favour of the "Official Liquidator High Court, Bombay" payable at Mumbai for purchase of immovable property as per schedule of property details mentioned below as One Lot.

The sale will be on **"as is where is and whatever there is basis"**.

Property Details	Reserve Price	EMD
Movables ( as per inventory of valuer) and Immovable property lying at 901-A, Raheja Plaza, 9 <sup>th</sup> Floor, LBS Marg, Ghatkopar-(W), Mumbai-400 086	Nil	25% of the offer price.

The Inspection of the above said immovable and movable assets will be provided to the intending purchasers between 11 a.m. and 4 p.m. on 04/04/2018. The sealed covers shall be superscribed with the words "Offer for the movable and immoveable property of M/s. Mission Vivacare Limited (In Liquidation)". Such offer should reach the undersigned at 5<sup>th</sup> Floor, Bank Of India Building, M. G. Road, Fort, Mumbai – 400023 latest by 23/04/2018 upto 4 p.m. All the offers will be


opened on 25/04/2018 at 3.00 p m. before the Hon'ble Company Judge, High Court, Bombay when the offeror either by self or through an authorized representative will be permitted to attend and participate in auction sale. The tenderors would be given an opportunity to have inter-se bidding among themselves to improve the offers / tenders. The Ex - directors, secured creditors and petitioner may also attend the sale proceedings, if they so desire for which, no separate notices will be issued. No offeror will be allowed to bid in the auction in the name of nominee / nominees.

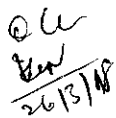
The sale is subject to confirmation by the Hon'ble High Court, Bombay. In case of unsuccessful bidders, the Earnest Money Deposit will be refunded without any interest by cheque within a period of one month from the last date of receipt of tenders.

This sale notice would be available on the website of the Ministry of Corporate Affairs i.e. [www.mca.gov.in](http://www.mca.gov.in) this office Website at [www.officialliquidatormumbai.com](http://www.officialliquidatormumbai.com) and the website of the Hon'ble High Court, Bombay i.e. [www.bombayhighcourt.nic.in](http://www.bombayhighcourt.nic.in).

The terms and conditions of sale of the said movable & immovable assets along with the valuer's inventory can be obtained from the office of the undersigned during office hours on any working day on payment of Rs.200/-.

Dated this 27<sup>th</sup> day of March, 2018

  
Official Liquidator  
High Court, Bombay.  
5<sup>th</sup> Floor, Bank of India Building,  
M.G.Road, Fort, Mumbai – 400023  
Tel: - 22675008, 22670024

  
26/3/18